

FIR No. 100/2013
PS: Lahori Gate
State Vs. Rishi Gupta
U/s 302/307/120B IPC

08.09.2020

Present application is put up before me by the Reader of the Court of Ms. Neelofer Abida Perveen, Ld. Special Judge (NDPS Act), Delhi while submitting that Ld. Presiding Officer and Ld. 1st Link have been nominated to attend online Mediation Training Programme today.

Present: Sh. K. P. Singh, Ld. Addl. PP for State (through video conferencing)

Sh. Vineet Jain, Ld. Counsel for accused-applicant (through video conferencing)

Hearing is conducted through video conferencing.

This is an application for grant of interim bail of two months moved on behalf of accused Rishi Gupta in case FIR No. 100/2013.

Additional reply filed by the IO.

During the course of arguments, Ld. counsel for the accused-applicant requests that the application be put up before the concerned Court for hearing.

As requested by Ld. counsel for accused-applicant, put up before the concerned Court on **10.09.2020** for consideration of the present application and for passing of appropriate orders.

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2nd Link ASJ (Electricity Court),
Tis Hazari Courts, Delhi/08.09:2020

FIR No. 125/2018
PS: Chandni Mahal
State Vs. Sadiq
U/s 498A/306/304B/34 IPC

08.09.2020

Present application is put up before me by the Reader of the Court of Ms. Neelofer Abida Perveen, Ld. Special Judge (NDPS Act), Delhi while submitting that Ld. Presiding Officer and Ld. 1st Link have been nominated to attend online Mediation Training Programme today.

Fresh application received. Be registered.

Present: Sh. K. P. Singh, Ld. Addl. PP for State (through video conferencing)
Sh. Anil Thomas, Ld. Counsel for accused-applicant (through video conferencing)

Hearing is conducted through video conferencing.

This is an application for extension of interim bail moved on behalf of accused Sadiq in case FIR No. 125/2018.

Ld. counsel for the accused-applicant submits that accused-applicant was granted interim bail of 45 days in the present case vide order dated 28.07.2020. That interim bail of the accused-applicant is going to expire on 10.09.2020. It is submitted that Hon'ble High Court vide order dated 24.08.2020 in case titled as "Court on its own Motion v. State & Ors W. P. (C) No. 3037/2020 has extended all the interim

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orders passed by the Lower Courts till 31.10.2020.

Put up before the concerned Court on **09.09.2020** for consideration of the present application and for passing of appropriate orders.

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2nd Link ASJ (Electricity Court),
Tis Hazari Courts, Delhi
08.09.2020

concerned Court

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(Vidya Prakash)

2nd Link ASJ (Electricity Court),

Tis Hazari Courts, Delhi

08.09.2020